

ITEM NO.101

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).5753-5754/2011

MAHADEV P KAMBEKAR (D) TR.LRS.

APPELLANT(S)

VERSUS

SHREE KRISHNA WOOLEN MILLS PVT. LTD.

RESPONDENT(S)

WITH

SLP (C) No.9394/2012 (IX)

Date : 10-01-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s)

Mr.Shekhar Naphade, Sr.Adv.
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For Respondent(s)

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Mr.Vjom Raghuvanshi, Adv.
Mr.Pranay Raj Singh, Adv.
Ms.Samiksha, Adv.

Ms.Deepa M. Kulkarni, Adv.
Mr.Nishant Ramakantrao Katneshwarkar, AOR

Ms.Asha Gopalan Nair, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master

List of Cases Cited

1. 1989 (4) SCC 514
2. 1995 (5) SCC 698
3. 2013 (15) SCC 358
4. 1995 (2) SCC 665
5. AIR 1996 SC 140
6. AIR 1964 128 (1348)
7. AIR 1980 (Bombay) 123
8. 1984 (4) SCC 514
9. 2000 (9) SCC 339
10. 2009 (9) SCC 352
11. 2011 (4) SCC 798
12. 1999 (6) SCC 464
13. Presidency Small Causes Courts Act, 1882